

ITEM NO.1501

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRL.) NOS. 7899-7900 OF 2015

(Arising out of impugned final judgment and order dated 29-05-2015 in DBCRL No. 3/2013 29-05-2015 in DBCRJ No. 854/2013 passed by the High Court Of Judicature For Rajasthan At Jodhpur)

MANOJ PRATAP SINGH

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

Date : 24-06-2022 These petitions were called on for pronouncement of judgment today.

For Appellant(s)

Mr. A. Sirajudeen, Sr. Adv.(A.C.)
Ms. Manjeet Chawla, AOR

For Respondent(s)

Dr. Manish Singhvi, Sr. Adv.
Mr. Arpit Parkash, Adv.
Mr. D. K. Devesh, AOR

Hon'ble Mr. Justice Dinesh Maheshwari pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.M. Khanwilkar, His Lordship and Hon'ble Mr. Justice C.T. Ravikumar.

Leave granted.

The criminal appeals are dismissed in terms of the signed reportable judgment. The operative paragraph of the judgment reads as under:

"Accordingly, these appeals are dismissed; conviction of the appellant of offences under Sections 363, 365, 376(2) (f), 302 of the Indian Penal Code, 1860 and Section 6 of the Protection of Children from Sexual Offences Act, 2012 is confirmed; and the sentences awarded to the appellant, including the death sentence for the offence under Section 302 of the Indian Penal Code, 1860, are also confirmed."

Pending applications stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file]